

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Jammu)

CIRCULAR

No: 18

Dated: 10.12.2015

Hon'ble the Chief Justice, High Court of Jammu and Kashmir has been pleased to direct that the Presiding Officers of all the Courts shall desist from allowing any person(s)/ outsider(s) to occupy any space in the Court premises (including the one meant for working of the officials of the Court) for installing and running the Photostat Machines. Doing so is impermissible.

Any verbal or written permission, except the one granted by the High Court, shall be deemed to have been withdrawn.

By Order



(M. K. Hanjura)
Registrar General

Dated : 10.12.2015

No. 21286-202/InfSec.

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, for information of His Lordship.
2. All the Principal District & Sessions Judges, with the request to circulate the same amongst all the Presiding Officers, in their respective District.



Deputy Registrar(GS)